

GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM AND NATURAL GAS
RAJYA SABHA
UNSTARRED QUESTION NO. 940
ANSWERED ON-08/12/2025

BRINGING PETROL AND DIESEL UNDER GST

940. SHRI MANAS RANJAN MANGARAJ

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government proposes to bring petrol and diesel under the ambit of the Goods and Services Tax (GST) to ensure uniformity in fuel prices across the country; and
- (b) if so, the time frame fixed for its implementation and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI SURESH GOPI)

(a) to (b) Article 279 A (5) of the Constitution prescribes that the Goods and Services Tax Council shall recommend the date with effect from which the goods and services tax would be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). As per the section 9(2) of the CGST Act, 2017, inclusion of these products under GST will require recommendation of the GST Council. So far, the GST Council, in which all States are represented, has not made any recommendation for inclusion of these goods under GST.
